

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH: AT  
HYDERABAD.

G.A. NO. 771/95

DATE OF JUDGMENT: 4.7.95

BETWEEN:

B. NARSING RAO

APPLICANT

AND

1. The Telecom District Engineer,  
Nizamabad.
2. The Chief General Manager,  
Telecom, Doorsanchar Bhavan,  
Hyderabad.

RESPONDENTS

COUNSEL FOR THE APPLICANT: SHRI K.VENKATESWARA RAO

COUNSEL FOR THE RESPONDENTS: SHRI N.R.DEVARAJ  
Sr./~~XXX~~ CGSC.

CORAM:

HON'BLE SHRI JUSTICE V.NEELADRI RAO, VICE CHAIRMAN  
HON'BLE SHRI A.B.GORTHI, MEMBER (ADMN.)

20  
O.A.NO.771/95.

JUDGMENT

Dt:4.7.95

(AS PER HON'BLE SHRI A.B.GORTHI, MEMBER (ADMINISTRATIVE)

Heard Shri K.Venkateswara Rao, learned counsel for the applicant and Shri N.R.Devaraj, learned standing counsel for the respondents.

2. The claim of the applicant is for a direction to the respondents to re-engage him as Casual Mazdoor under the control of the Telecom District Engineer, Nizamabad and to consider his case for grant of temporary status and subsequent regularisation.

3. The applicant states that he was initially engaged as Casual Mazdoor under R-I on 1.8.1986 and continued to work till 30.4.1987 with some artificial breaks. He had worked ~~continuously for~~ <sup>for a total number of</sup> 300 days in the year 1986-87. Subsequently, he worked for shorter periods in 1988 and 1989 also before he was disengaged with effect from 1.4.1989.

4. Shri K.Venkateswara Rao, learned counsel for the applicant states that the Tribunal had given a direction in similar cases for reengagement of such casual labour. Shri N.R.Devaraj, learned standing counsel for the respondents states that the facts stated by the applicant would be verified and if ~~xx~~ found correct, the

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To

1. The Telecom District Engineer, Nizamabad.
2. The Chief General Manager, Telecom,  
Doorsanchar Bhavan, Hyderabad.
3. One copy to Mr.K.Venkateswar Rao, Advocate, CAT.Hyd.
4. One copy to Mr.N.R.Devraj, Sr.CGSC.CAT.Hyd.
5. One copy to Library, CAT.Hyd.
6. One spare copy.

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case of the applicant would be considered in accordance with the extant instructions.

5. In view of the above, this OA is disposed of at the admission stage itself with the following direction to the respondents:-

(i) The applicant will be re-engaged as soon as there is work and in preference to freshers/out-siders;

(ii) For the purpose of re-engagement of the applicant, no casual labour presently engaged will be required to be disengaged; and

(iii) The case of the applicant for grant of temporary status and regularisation will be considered in accordance with the extant scheme/instructions.

6. It is made clear that the applicant will be treated as freshly recruited casual labourer without any ~~plea~~ <sup>claim</sup> for condonation of breaks.

7. The OA is ordered accordingly. No costs.

*Anand Gorthi*  
(A.B.GORTHI)  
MEMBER (ADMM.)

*V.Neeladri Rao*  
(V.NEELADRI RAO)  
VICE CHAIRMAN

DATED: 4th July, 1995.  
Open court dictation.

vsn

*Deputy Registrar (S) &*

THPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR.JUSTICE V.NEELADRI RAO  
VICE CHAIRMAN

A N D

THE HON'BLE MR.R.RANGARAJAN: (M(ADMIN)

DATED - 17 - 1995.

ORDER/JUDGMENT:

M.A./R.A./C.A.No.

OA.No. in 771/95.

TA.No. (W.P. )

Admitted and Interim directions  
issued.

Allowed.

Disposed of with directions.

Dismissed.

Dismissed as withdrawn

Dismissed for default

Ordered/Rejected.

No order as to costs.

*No Service copy*

Central Administrative Tribunal  
DESPATCH

13 JUL 1995 *NSY*

HYDERABAD BENCH.